

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,
JABALPUR

Original Application No 952 of 2005

Jabalpur, this the 4th day of October, 2005.

Hon'ble Mr. Madan Mohan, Judicial Member

P.K. Raghava
S/o M.S. Mahir
Aged about 42 years,
Lower Division Clerk,
SECL, Kendriya Vidyalaya,
Jhagarkhand, District Korea
Chhattisgarh. Applicant

(By Advocate – Shri S.Ganguli on behalf of Shri Manoj Sharma)

V E R S U S

1. Kendriya Vidyalaya Sangathan,
18, Institutional Area, Shaheed Jeet Singh
Marg, New Delhi
Through it's Commissioner.
2. The Assistant Commissioner (Personal)
Kendriya Vidyalaya,
Jabalpur Region, Regional Office,
GCF Estate, Jabalpur.
3. The Principal
Kendriya Vidyalaya,
SECL Jhagarkhand, District Korea,
Chhattisgarh. Respondents

O R D E R(Oral)

By filing this Original Application, the applicant has sought the following main relief :-

1. Quash and set-aside the impugned order Annexure-A-1, 13.1.2005."
2. Heard the learned counsel for the applicant and carefully perused the records.



3. The learned counsel for the applicant has argued that by impugned order dated 13.1.2005(Annexure-A-1), the applicant was ordered temporarily attached to Kendriya Vidyalaya, Bailadila Dantiwada until further orders. He has drawn my attention towards para 16 of new transfer guidelines in which the period of 180 days is mentioned for changing the headquarters on administrative exigencies not exceeding 180 days whereas the applicant has served for more than 6 months, therefore the respondents themselves are violating their own guidelines. The learned counsel for the applicant further argued that representation of the applicant dated 12/22.8.2005 (Annexure-A-5) is still pending with the respondents for consideration. He has requested that the respondent No.2 may be directed to consider and decide the aforesaid representation of the applicant which is still pending with them.

4. Keeping in view the submissions made by the learned counsel for the applicant, I direct the respondent No.2 to consider and decide the aforesaid representation of the applicant dated 12/22.8.2005 (Annexure-A-5) keeping inview the new transfer guidelines within one months from the date of receipt of a copy of this order by passing a detailed, reasoned and speaking order. The applicant is directed to supply a copy of this order alongwith this OA to the respondents immediately.

5. With the above directions, the OA stands disposed of. At the admission stage itself.

(Madan Mohan)
Judicial Member

प्रबंधन सं. ८१/८८ ता. न. सि.

(1) _____
(2) _____
(3) _____
(4) _____

मानोज थारू डॉ. डॉ. रमेश कुमार (काला चौक रोड, रायगढ़)

15/10/2005
S-10